

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/13664/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the 22nd December, 2022.

Sub:- **Earned leave.**

Ref:- Your letter No. DJCH. I-5/2022/3793 Dated 16.12.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted extension of **earned leave for another 15 days from 18.12.2022 to 01.01.2023 with station leave permission from the morning of 19.12.2022 till the morning of 02.01.2023**, subject to submission of leave admissibility report from the office of the Principal Accountant General, Assam, Guwahati with prescribed format of leave application.

Yours faithfully,

sdt

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-08/2017/13665-13666/A, dated , 22-12-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Project Manager, Gauhati High Court.

S.P.T.
JT. REGISTRAR (VIGILANCE) *Rds*